

industry entered into technical and financial collaboration agreements with the U.S. Multinational Corporation I.T.T. which was involved in the conspiracy to overthrow the Allende Government of Chile ;

(b) whether the financial collaboration agreement with the I.T.T. has not been terminated todate ;

(c) if so, what are the details thereof; and

(d) whether the Government will consider to forthwith terminate the said agreement ?

THE MINISTER OF COMMUNICATIONS (SHRI BRIJ LAL VERMA):
 a) to (d). Two agreements were signed by the Government of India and the Indian Telephone Industries Ltd. (ITI), with the International Telephone and Telegraph Corporation (ITT) Group on the 21st May 1964.

The first agreement was with the International Standard Electric Corporation (which is a subsidiary of the ITT Group) of New York, for the licencing of manufacture of Pentaconta type of crossbar switching equipment in India and for the grant of a loan of one million US Dollars to the ITI, and investment of 1.25 million US Dollars in the equity capital of the ITI, for financing the Pentaconta crossbar equipment manufacturing project.

The second agreement was with the Bell Telephone Manufacturing Company of Antwerp, Belgium (which is subsidiary of the International Standard Electric Corporation of the ITT Group), for the Supply of know-how and equipment for manufacture of Pentaconta crossbar exchange equipment in India.

Both the agreements were initially valid for a period of 7 years, from 21-5-64. In order to enable ITI to reach the manufacturing capacity envisaged in the agreement and to enable the Posts and Telegraphs Department to remove the difficulties encountered in the working of the Pentaconta crossbar exchanges, the agreements were extended twice by the periods of one year each beyond 20th May, 1971. During the extended period no royalty was paid by ITI to the ISEC.

The loan of one million US Dollars obtained from ISEC is repayable in three instalments commencing this year. First instalment was repaid by ITI on 23rd May 1977.

The question of purchase of equity shares held by ISEC in ITI is under consideration of Government.

Steps to Eradicate Mosquitoes in Calcutta

5283. **DR. SARADISH ROY :** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government are aware about the large-scale invasion of mosquitoes in almost all the localities in Calcutta; and

(b) if so, the steps taken to eradicate them ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN) : (a) Yes, there is increase in mosquito nuisance in Calcutta.

(b) In the tropical climate eradication of mosquitoes may be difficult but measures to control the nuisance through anti-larval operations have been intensified. For this purpose mosquito larvicidal Oil and other chemical larvicidals have been supplied to Calcutta Municipal Corporation under the National Malaria Eradication Programme (Urban).

ग्रामीण क्षेत्रों में महिलाओं के लिए व्यावसायिक प्रशिक्षण संस्थान

5284. **श्री हरगोबिन्द बर्मा :** क्या संसदीय कार्य तथा भ्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार ग्रामीण क्षेत्रों में महिलाओं के लिए व्यावसायिक प्रशिक्षण संस्थान का यूनिट स्थापित करने का है ;

(ख) यदि हाँ, तो कितनी और किन स्थानों पर स्थापित करने का विचार है ; और

(ग) इस पर कितना खर्च आयेगा और कितने व्यक्तियों को प्रशिक्षण प्राप्त होगा ?

संसदीय कार्य तथा धर्म मंत्री (श्री रवीन्द्र वर्मा): (क) से (ग). महिलाओं के लिए व्यावसायिक प्रशिक्षण संस्थान के ग्रामीण संघटक को अभी अन्तिम रूप नहीं दिया गया है। ग्रामीण क्षेत्रों में महिलाओं की प्रशिक्षण आवश्यकताओं का अनुमान लगाने और शहरी कार्यक्रम के समानान्तर एक पृथक परियोजना को सूत्रबद्ध करने के लिए स्वीडिश अन्तर्राष्ट्रीय विकास प्राधिकरण और अन्तर्राष्ट्रीय श्रम संगठन के सहयोग से 1977-78 के दौरान एक विस्तृत व्यवहार्यता अध्ययन किए जाने का प्रस्ताव है ?

Allocation of Aluminium to Karnataka State Electricity Authority

5285. SHRI G. Y. KRISHNAN: Will the Minister of STEEL AND MINES be pleased to state whether Union Government propose to allocate aluminium directly to the Karnataka State Electricity Authority ?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): No, Sir. There is no problem in regard to aluminium supply to manufacturers of cables and conductors who have firm orders from State Electricity Boards.

Sanjay Gandhi's visit to M.P.

5286. SHRI MUKHTIAR SINGH MALIK: Will the Minister of STEEL AND MINES be pleased to state:

(a) dates on which Shri Sanjay Gandhi visited places situated in Bastar District of Madhya Pradesh and Singhbhum District of Bihar;

(b) whether N.M.D.C. provided facilities like vehicles, etc. on such occasions and partial holidays were declared in projects situated in those Districts; and

(c) if so, the facts thereof ?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) Shri Sanjay Gandhi, accompanied by the then Chief Minister of Bihar, visited Hatgomaria in Singhbhum District on 18th December, 1976, and, accompanied by the then Chief Minister of M.P. and the then Union Minister for I. and B., he visited Jagdalpur/Dantewara in Bastar District on 22nd/23rd January, 1977.

(b) and (c) On requisition from the respective State Government authorities, the following facilities were provided by N.M.D.C.:

At Hatgomaria	At Dantewara/ Jagdalpur
24 Vehicles	2 fire fighting vans
1 Ambulance	1 Dozer
4 Buses	4 Water tankers
3 Trucks	3 trucks
	1 Ambulance jeep
	Mike, Shyamianas, Sofa sets etc.

N.M.D.C. has preferred bills for Rs. 20,169 and for Rs. 17,998 to the authorities of the State Governments of Madhya Pradesh and Bihar respectively for providing the above facilities.

No holiday was declared, but the employees of N.M.D.C.'s projects in M.P. who were desirous of attending the meeting held at 1430 hours on 23-1-1977 at Dantewara, were allowed to do so.

करिम्चीपन माइका इन्डस्ट्रीज लिमिटेड द्वारा मजदूरों की मजूरी का भुगतान

5287. श्री रीतलाल प्रसाद वर्मा : क्या संसदीय कार्य तथा धर्म मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मैसर्स करिम्चीपन माइका इन्डस्ट्रीज लिमिटेड, दोमचंच (बिहार) के स्वामित्व वाली एक बड़ी अन्नक कंपनी के 8,000 मजदूरों को गत डेढ़ वर्ष से मजूरी नहीं दी गई है ;

(ख) क्या मजदूरों की मजूरी से काटा गया भंडारण तथा कुछ कम्पनी के भाग की 1967 से भविष्य निधि में जमा नहीं कराया गया है ;

(ग) क्या कम्पनी के सभी निदेशक एक ही परिवार के हैं और उनमें बिवाद